



Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
08.	17.8.07	<p>Present: Mr. B.K. Rai, Advocate for the Petitioner.</p> <p>Mr. S.P. Wangdi, Advocate General with Mr. J.B. Pradhan and Mr. Karma Thinlay, Government Advocates for State-Respondent.</p> <p>...</p> <p>One Temporary Deposit Receipt No. TDR 035478 dated 18.08.2005 for Rs.2,13,745.00 and one Demand Draft No. 011098 dated 16.8.2007 for Rs.36,255.00 are handed over on counsel to counsel basis i.e., from the counsel for the respondent to the counsel for the petitioner. Subject to encashment of the aforesaid TDR and Demand Draft, the writ petition is disposed without any further order and all matters dealt with therein will be treated as finally disposed of and the writ petitioner will not have any claim outstanding in respect thereof.</p> <p style="text-align: right;"><i>A.N. Ray</i></p> <p style="text-align: right;">(A.N. Ray, CJ)</p>	